

**COURT - I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**IA NO. 129 OF 2017 IN  
DFR NO. 67 OF 2017**

**Dated: 31<sup>st</sup> May, 2017**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I.J. Kapoor, Technical Member**

**In the matter of :**

**M/s. Essar Power (Jharkhand) Ltd.**

**...Appellant(s)**

**Vs.**

**Central Electricity Regulatory Commission & Ors.**

**...Respondent(s)**

Counsel for the Appellant(s) : Mr. Abhishek Kumar

Counsel for the Respondent(s) : Mr. M.G. Ramachandran for R.2

Mr. R.B. Sharma for R.3

Mr. Hemant Singh

Mr. Matruggupta Mishra for R.10

**ORDER**

**IA No. 129 of 2017**

***(Appl. for condonation of delay in filing the appeal)***

There is 09 days' delay in filing this appeal. In this application, the Applicant/Appellant has prayed that delay may be condoned.

All the Respondents have been served and affidavit of service is filed. Mr. M.G.Ramachandran appears on behalf of Respondent No.2 and Mr. R.B.Sharma appears on behalf of Respondent No.3 and Mr. Hemant Singh appears on behalf of Respondent No.10.

We have heard learned counsel for the appellant. We find the reason given for condonation of delay to be acceptable. Sufficient cause is made

out. Hence delay in filing the appeal is condoned. Application is disposed of.

**DFR NO. 67 OF 2017**

Registry is directed to number the appeal.

Admit. Issue notice to the respondents returnable on 02.08.2017. Dasti, in addition, is permitted.

List the matter on **02.08.2017**

**(I. J. Kapoor)**  
**Technical Member**

*pr/kt*

**(Justice Ranjana P. Desai)**  
**Chairperson**